

representative Union, within a date to be specified by the Central Government, which date shall not be more than six weeks from the date of the communication made by the Central Government requiring the representative Union to furnish the panel of name:

Provided that where the Central Government is of opinion that owing to the delay which is likely to occur in the verification and certification of any Union or federation as a representative Union, it is necessary in the interests of the nationalised bank, so to do, it may appoint any employee of the nationalised bank, who is a workman, to be a Director of that Bank;

(ii) (A) where there is no representative Union to represent the workmen of a nationalised bank, or

(B) where such representative Union, being in existence, omits or fails to furnish any panel of names within the specified date, or

(C) where all the persons specified in the panel furnished by the representative Union, are disqualified whether under item (iii) of this sub-clause or under clause 10, the Central Government may at its discretion appoint such workman of the nationalised bank, as it may think fit, to be a Director of such bank;

(iii) a workman of a nationalised bank shall be disqualified for being appointed as a Director unless—

(a) he is, and has been serving for a continuous period of not less than five years in the nationalised bank or in the existing bank of which the nationalised bank is the corresponding new bank, or partly in one and partly in the other, and

(b) he is of such age that there is no likelihood of his attaining the age of superannuation during his term of office as a Director;

(c) one Director, from among the employees of nationalised bank, who are not workmen, to be appointed by the Central Government after consultation with the Reserve Bank; (d) one Director, who, in the opinion of the Central Government is competent to represent the interest of depositors, to be appointed by the Central Government after consultation with the Reserve Bank from among the depositors of the bank.

(e) three Directors, who, in the opinion of the Central Government, are competent to represent respectively the interests of farmers, workers and artisans, to be appointed by the Central Government after consultation with the Reserve Bank.

(f) not more than five Directors to be appointed by the Central Government after consultation, with the Reserve Bank, from among persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised bank;

(g) one Director who is an official of the Reserve Bank to be appointed by the Central Government on recommendation of the Reserve Bank. Explanation.—For the purposes of this sub-clause, an official of the Reserve Bank' includes an officer of the Reserve Bank who is deputed by that Bank under section 54AA of the Reserve Bank of India Act, 1934 (of 1934) to any institution referred to therein.

(h) one Director who is an official of the Central Government, to be appointed by that Government.

Bank of Maharashtra

1830. SHRI SADASHIV BAGAITKAR : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Latur Branch of the Bank of Maharashtra is facing prosecution for illegally transferring to clients tax on